

(ख) यदि हां, तो क्या इसमें किन्हीं राजनैतिक व्यक्तियों का भी हाथ है;

(ग) यदि हां, तो इसका ब्यौरा क्या है और सरकार ने सम्बन्धित व्यक्तियों के विरुद्ध क्या कार्यवाही की है; और

(घ) गिरफ्तार किये गये व्यक्तियों के पास से कितनी राशि के जाली नोट पकड़े गये ?

उप-प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी देसाई) : (क) से (घ). सरकार को इस की जानकारी नहीं है, क्योंकि जाली करेंसी नोट और बैंक नोट बनाने के अपराध भारतीय दण्ड संहिता के अन्तर्गत आने वाले अपराध हैं जिनके सम्बन्ध में जांच करने और मुकदमा चलाने का काम राज्यों के पुलिस अधिकाारियों द्वारा किया जाता है। फिर भी, राज्य सरकार से वास्तविक स्थिति का पता लगाया जा रहा है और सूचना प्राप्त होते ही उसे सभा की मेज पर रख दिया जायेगा।

Allocations for Punjab's Fourth Plan

3329. Shri Ram Kishan: Will the Minister of Planning be pleased to state:

(a) whether it is a fact that higher allocations for the Fourth Five Year Plan have been demanded by the Punjab Government; and

(b) if so, the reaction of Government thereto?

The Minister of Planning, Petroleum and Chemicals and Social Welfare (Shri Asoka Mehta): (a) No, Sir. After discussion with the former State Chief Minister in November, 1966 and based on the financial resources as then forecast, the State's Fourth Plan outlay was agreed at Rs. 280 crores. Since then, no communication has been received from the State Government

seeking an increase in the size of the State's Fourth Plan outlay.

(b) Does not arise.

Unauthorised colonies in Delhi and New Delhi

3330. Shri Yajna Datt Sharma:
Shri A. B. Vajpayee:
Shri S. S. Kothari:
Shri Raghuvir Singh Shastri:
Shri Prakash Vir Shastri:
Shri Arjun Singh Bhadoria:
Shri Shiv Kumar Shastri:
Shri Ram Avtar Sharma:
Shri Hukam Chand Kachwai:
Shri Ram Gopal Shalwale:
Dr. Surya Prakash Puri:
Shri Onkar Lal Berwa:

Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether it is a fact that Government had convened a high-level conference to discuss the question of the future of unauthorised colonies in Delhi and New Delhi; and

(b) if so, the main points discussed and decisions taken in the matter?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Iqbal Singh): (a) and (b). Yes, the question of unauthorised colonies was reviewed at a meeting held by the Minister of Works, Housing and supply on the 22nd April, 1967 and the following decisions were taken:

(i) Only those unauthorised constructions should be regularised which were put up before 1st September, 1962; i.e. the date of the coming into force of the Delhi Master Plan and which were not situated on lands earmarked 'Green' or for roads or community facilities, etc. and which could be fitted into the approved layout and service plans of the area.

(ii) The Delhi Municipal Corporation and the Delhi Development Authority should draw up and implement redevelopment plans for the

areas in which the unauthorised colonies are situated.

(iii) These bodies should be given powers to recover development charges from the owners of unauthorised constructions, which are regularised, by making suitable amendments to the Delhi Municipal Corporation Act and the Delhi Development Act. At present, these bodies do not have the requisite powers to recover such development charges.

(iv) The Corporation/Delhi Development Authority should set up Revolving Funds to finance the redevelopment plans of unauthorised colonies and, for this purpose, they may approach the Central Government or advance of loans.

Gas in Jaisalmer

**3331. Shri A. B. Vajpayee:
Shri Yajna Datt Sharma:
Shri S. S. Kothari:
Shri N. S. Sharma:**

Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether natural gas has been found in the Jaisalmer District of Rajasthan;

(b) if so, the potentialities with regard to its utilization in the fields of production; and

(c) the scheme formulated for its expansion and utilisation?

The Minister of State in the Ministry of Petroleum and Chemicals and of Planning and Social Welfare (Shri Raghu Ramiah): (a) In a well drilled at Manhera Tibba of Jaisalmer District, presence of gas has been noticed.

(b) and (c). Some more wells will have to be drilled to gauge the significance and extent of the find. Seismic surveys will be continued and on the basis of data thrown up, the question of further drilling will be considered. At present, it is premature to formulate schemes for the utilisation of gas.

States' Share in Central Revenue

**3332. Shri Yajna Datt Sharma:
Shri A. B. Vajpayee:
Shri S. S. Kothari:
Shri N. S. Sharma:**

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that in the recent meeting of the Chief Ministers held in New Delhi, some of them demanded a bigger share in the Central Revenues;

(b) if so, the details thereof; and

(c) the decision taken by Government in the matter?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) and (b). Requests for increased financial assistance from the Centre were made by a number of individual States with reference to the financial difficulties faced by them.

(c) Suggestions for increased Central assistance are considered on merits and after taking into account the availability of resources and the demands thereon.

Causes of Death of a Patient in Willingdon Hospital, New Delhi

**3333. Shri Babi Ray:
Shri Arjun Singh Bhadoria:
Dr. Ram Manohar Lohia:**

Will the Minister of Health and Family Planning be pleased to state:

(a) whether it is a fact that one Shri Narinder Kumar Sharma was admitted to the ENT in the Willingdon Hospital, New Delhi on the 14th April, 1967 and died the next day;

(b) whether Government have made any probe into the causes of his death; and

(c) if so, the details thereof?

The Minister of Health and Family Planning (Dr. S. Chandrasekhar): (a) Yes.